by when the approval will be accorded to the project?

Written Answers to

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) to (c) No such proposal as per the Greenfield Airport Policy has been received by the Government.

Bailout package

1883. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of CIVIL AVIATION be pleased to state:

- whether there is release of funds to tune of thousand crores of bailout (a) the Air India:
- whether it is a fact that despite Government has released thousand crores to bailout the Air India, the Pilots, Technicians, Air Hostesses have not got the salary and arrear dues, as a result of which there is apprehension of strike and stoppage of work;
- the total arrear dues of Air India Pilots, Technicians, Air Hostesses and signal staff;
 - (d) whether it is more than the bailout package; and
- whether it is justified to dismiss the pilots and cancel the license of the pilots without ever clearing the arrear dues and without paying social security contribution of the management?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) Since 2009-10 till date, the Government has infused equity of Rs. 9200 Crores in AI.

- (b) to (d) Details of Salary and other allowances paid to employees of Air India are as under:-
 - (i) Salary and PLI to all categories of the employees have been paid upto January, 2013 and June, 2012 respectively. PLI has been discontinued w.e.f. 1st July, 2013 in accordance with the recommendations of Justice Dharmadhikari Committee implemented by the Company.
 - (ii) Full layover allowance has been paid to Pilots upto August, 2012 and Cab. Crew upto July, 2012. However, pending the implementation of

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Written Answers to

Dharmadhikari Committee Report and the Revised Pay structure and allowances contained in the Report, an adhoc amount of 75 percent of the allowances has been paid to the flying crew and other licensed and non-licensed categories upto November, 2012.

- Outstanding Salary for February, 2013 is only Rs.127 crores. Pending (iii) implementation of Dharmadhikari Committee Report adhoc payments have been made to all categories of employees and the differential Salary, which cannot be quantified now, will be paid only after final fixation of the revised pay and allowances as per Dharmadhikari Committee recommendations.
- Out of the 14 Pilots dismissed, terminal dues of 11 Pilots have been paid. Since there are some amounts to be recovered from the remaining 3 Pilots, their terminal dues have not been paid so far.

Investment in airports infrastructure

1884. DR. V. MAITREYAN: Will the Minister of CIVIL AVIATION be pleased to state:

- whether an amount of ₹ 17500 crores has been allocated for investment (a) in airports infrastructure in Twelfth Five Year Plan;
- if so, the manner in which Government proposes to mobilize the funds (b) and the break-up of funds earmarked;
- whether it is a fact that only few airports are making profits and many of the airports in the country are running at loss; and
- if so, the details thereof and the remedial measures taken by Government to increase the traffic growth and exploit non aeronautical income opportunity?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) and (b) No, Sir. Only an amount of Rs, 13,177 crores has been approved for investment in Airports Infrastructure during the Twelfth Five Year Plan. The outlay is proposed to be funded as under:

Particulars	Amount (In Crores)
1	2
Internal Resources	3,246